GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 3586

TO BE ANSWERED ON THE 8th AUGUST, 2017/ SHRAVANA 17, 1939 (SAKA)

COMMUNAL VIOLENCE

†3586. SHRIMATI NEELAM SONKER: SHRI HARINARAYAN RAJBHAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether communal harmony in the country is strained leading to an increase in the incidents of riots and communal violence;

(b) if so, the details thereof and the total number of riots/communal violence reported, persons killed/injured, guilty arrested/convicted and the action taken against them in the country separately, during each of the last three years and the current year, gender and State-wise;

(c) the details of compensation paid to the said victims during the said period, State-wise; and

(d) the corrective steps taken by the Union Government to check the recurrence of such incidents in future and instill a sense of security amongst all the communities including minority communities in the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (c) As per the available information, the State-wise details of communal incidents, persons killed/injured therein during 2014, 2015, 2016

and 2017(up to May) are enclosed at Annexure.

"Public Order" and "Police" are State subjects as per the provisions of the Constitution of India. The responsibilities of dealing with communal violence, investigation/prosecution of crimes, providing relief/rehabilitation and compensation to the victims and maintaining relevant data in this regard rest primarily with the respective State Governments. Details like persons arrested or convicted, action taken against them and compensation paid to the victims etc. are not maintained centrally.

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(d) To maintain communal harmony, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, advisories etc. from time to time on important developments having bearing on communal harmony. The Central Government, on the requests of the States/Union Territories, sends Central Armed Police Forces, including the composite Rapid Action Force, created specially to deal with communal situations.

The Central Government has issued Communal Harmony guidelines to all States/ Union Territories, which inter alia, lay down standard operating procedures to be put in place to deal with situation arising out of the communal violence. These guidelines are aimed to maintain due vigilance, careful planning and preparatory measures which may prevent and pre-empt many possible incidents of communal violence. These guidelines are reiterated while sending advisories.

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STATEMENT REFERRED TO IN REPLY TO PART (A) TO (C) OF LSQ NO. 3586 FOR 08.08.2017 SHOWING NUMBER OF COMMUNAL INCIDENTS, NUMBER OF PERSONS KILLED/INJURED THEREIN DURING THE YEARS 2014, 2015, 2016 & 2017 (Upto May)

	2014			2015			2016			2017 (Upto May)		
State	Incidents	Persons Killed	Persons Injured	Incidents	Persons Killed	Persons Injured	Incidents	Persons Killed	Persons Injured	Incidents	Persons Killed	Persons Injured
A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0
Andhra Pradesh	5	0	5	4	0	3	1	0	15	0	0	0
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0
Assam	1	0	23	3	0	10	12	3	19	9	4	24
Bihar	61	5	294	71	20	282	65	4	230	23	2	103
Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0
Chhattisgarh	0	0	0	2	0	10	2	0	6	0	0	0
Delhi	7	1	104	5	0	16	7	0	29	0	0	0
D & N Haveli	0	0	0	0	0	0	0	0	0	0	0	0
Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0
Goa	0	0	0	0	0	0	0	0	0	0	0	0
Gujarat	74	7	215	55	8	163	53	6	116	20	3	58
Haryana	4	1	12	3	0	107	2	0	3	1	0	0
Himachal Pradesh	0	0	0	1	1	4	2	1	1	0	0	0
J & K	0	0	0	4	1	9	10	0	11	3	0	14
Jharkhand	10	1	102	28	3	118	24	5	110	19	0	70
Karnataka	73	6	177	105	8	337	101	12	248	36	3	93
Kerala	4	1	20	3	0	3	6	0	10	4	1	15
Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
Madhya Pradesh	56	12	167	92	9	177	57	3	191	29	5	96
Maharashtra	97	12	198	105	14	323	68	6	234	20	0	82
Manipur	0	0	0	0	0	0	7	5	73	0	0	0
Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0	0	0	0	0	0	0
Nagaland	0	0	0	0	0	0	0	0	0	0	0	0
Odisha	3	1	3	0	0	0	4	0	36	4	0	0
Puducherry	0	0	0	0	0	0	0	0	0	0	0	0
Punjab	0	0	0	0	0	0	1	0	1	1	0	8
Rajasthan	72	14	139	65	5	150	63	5	117	27	2	66
Sikkim	0	0	0	0	0	0	0	0	0	0	0	0
Tamil Nadu	15	1	44	3	0	1	8	1	36	3	0	7
Telangana	5	0	3	11	1	27	8	1	9	8	3	19
Tripura	0	0	0	0	0	0	1	0	27	1	1	8
Uttar Pradesh	133	26	374	155	22	419	162	29	488	60	16	151
Uttarakhand	8	1	9	9	0	21	7	1	59	2	1	0
West Bengal	16	6	32	27	5	84	32	4	252	26	3	78
Total	644	95	1921	751	97	2264	703	86	2321	296	44	892